

**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH**

CONTEMPT PETITION NO.170/00025/2021

IN

ORIGINAL APPLICATION NO.170/00069/2020

DATED THIS THE 12TH DAY OF APRIL, 2021

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

(On video conference from Central Administrative Tribunal, Chandigarh Bench, Chandigarh)

HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)

(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore)

P. Govindarajulu,
S/o P. Lakshmaiah,
Aged 67 years,
R/at No. 6, Harinagar Cross,
Konanakunte, Bengaluru 560 062

....Petitioner

(By Advocate Shri Narayana Bhat – through video conference)

Vs.

1. Shri Sanjay Agarwal
Secretary,
Ministry of Agriculture,
Government of India,
Krishi Bhavan, New Delhi 110 001

2. Chirravuri Viswanath
Secretary,
Dept. of Public Grievance and Pension,
Shastri Bhavan, New Delhi 110 001

3. Dr. S Sivakumar
Director,
Pasteur Institute of India,
(Under the Ministry of Health &
Family Welfare G.O.I)
Coonoor, Nilgiris,
Tamilnadu 643 103

4. Dr. Aniket Sanyal,
Joint Director,
Indian Veterinary Research Institute,
Hebbal, Bengaluru Centre,
Bengaluru 560 024

5. Chandraprakash Goyal
Managing Director,
Bharat Immunologicals and
Biologicals Corporation Ltd. (BIBCOL)
OPV Vaccine Complex, Bulandshahar,
UP 203 203

.....Respondents

(By Shri Kishor Kumar, Counsel for Respondent No. 3 and
Shri B.A. Chandrashekar, Counsel for Respondent No. 4
None for Respondents No. 1, 2 and 5)

ORDER (ORAL)

PER: SURESH KUMAR MONGA, MEMBER (J)

Shri Narayana Bhat, learned counsel for the petitioner, has stated that the order dated 03.03.2020 passed by this Tribunal in OA No. 170/00069/2020 has been complied with by the respondents substantially and, therefore, nothing survives in the present Contempt Petition.

2. In view of the above, Contempt Petition is disposed of having been rendered infructuous.

3. Rule of the Court is discharged.

(RAKESH KUMAR GUPTA)
MEMBER (A)

(SURESH KUMAR MONGA)
MEMBER (J)

/ksk/